

Central Administrative Tribunal
Principal Bench, New Delhi.

O.A.No.2194 of 1993

M.P.No.3180 of 1993

16th day of November, 1993.

Shri J.P. Sharma, Member (Judl.)

Shri B.K. Singh, Member (A)

1. Shri Ram Das
s/o Shri Ram Pat,
r/o Village & P.O. Jaffarpur,
New Delhi-73.

2. Shri Azad Singh,
s/o Shri Pirthi Singh,
Barrack No.7,
New Police Lines,
Kingsway Camp, Delhi.

3. Shri Vinay Kumar Sharma,
s/o Shri Har Gopal Dass Sharma,
r/o S-68-A, School Block,
Shakarpur, Delhi.

Applicants

By Advocate Shri A.S. Grewal.

Versus

1. Commissioner of Police, Delhi,
Delhi Police Headquarters,
M.S.O. Building,
I.P. Estate, New Delhi.

2. Deputy Commissioner of Police (HQ-I),
Delhi Police Headquarters,
M.S.O. Building,
I.P. Estate, New Delhi.

Respondents

By Advocate: None.

O R D E R (Oral)

Shri J.P. Sharma

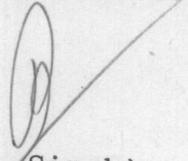
The M.P. for joining together is allowed.

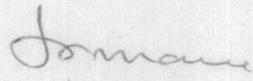
2. The grievance of the applicants is that they have not been deputed to the Lower School Course in spite of

....2...

their representation and prayed that the respondents be directed to depute them for training to the Lower School Course in this batch. They have also prayed that the order dated 13.8.1993 of which the extract is filed at Annexure A-1, be quashed. The Bench, by the order dated 14.9.1993, gave time to the learned counsel and time was allowed again on 2.11.1993 to substantiate the averments made in the application.

3. When the case was taken up today, Shri A.S. Grewal, learned counsel for the applicants, stated that he may be allowed to withdraw the application.
4. In view of the above facts and circumstances, the application is dismissed as withdrawn.


(B.K. Singh)
Member(A)


(J.P. Sharma)
Member(J)

SLP